



2026:AHC:17553

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 889 of 2026

Dr. Santosh Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dinesh Kumar Shukla, Sumit Kesarwani
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Dinesh Kumar Shukla, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the writ petitioner is a Veterinary Doctor at District Etah, however, the writ petitioner was transferred from Etah to Kannauj. The writ petitioner had joined the transferred place, however, he had not been paid salary from February 2025 to May 2025.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

January 27, 2026

N.S.Rathour

(Vikas Budhwar,J.)